

OFFICE ORDER

In view of the prevailing situation arising due to outbreak of novel coronavirus (COVID-19) and as per order dated 30.03.2020 passed by the Hon'ble Punjab and Haryana High Court, the following directions are made:-

1. One Additional District & Sessions Judge, along with one Civil Judge/Judicial Magistrate and minimum supporting staff as per the requirement of each court, shall attend the urgent matters as per following roster :-

31.03.2020 Sh.Jagdeep Sood, Additional District & Sessions Judge, Moga

01.04.2020 Ms.Anjana, Additional District & Sessions Judge, Moga

03.04.2020 Ms.Sonia Kinra, Additional District & Sessions Judge, Moga

04.04.2020 Sh.Jagdeep Sood, Additional District & Sessions Judge, Moga

07.04.2020 Ms.Anjana, Additional District & Sessions Judge, Moga

08.04.2020 Ms.Sonia Kinra, Additional District & Sessions Judge, Moga

09.04.2020 Sh.Jagdeep Sood, Additional District & Sessions Judge, Moga

10.04.2020 Ms.Anjana, Additional District & Sessions Judge, Moga

15.04.2020 Ms.Sonia Kinra, Additional District & Sessions Judge, Moga

It is further ordered that the Judicial Officers will perform their duties, as per the duty roster (attached herewith) along with above mentioned duty roster of Additional District & Sessions Judges. The Duty Magistrates at Sub Division Nihal Singh Wala and Baghapurana shall perform their duties from their respective stations.

2. The remaining officers as well as staff shall work from home during the above said period and will not leave the station and will also make themselves available immediately as and when their services are required.

3. All the cases (except urgent cases) pending in the Courts w.e.f. 01.04.2020 to 14.04.2020 be adjourned by the Judicial Officers keeping in view the cases on their respective boards on day to day basis. For illustration:-

Date fixed	Next date of hearing
01.04.2020	01.05.2020
03.04.2020	02.05.2020
04.04.2020	04.05.2020
And so on	

4. The next date of hearing will be uploaded on the CIS by the Readers of the Courts. The cause list of the cases along with the date of adjournment will be pasted outside the Court room.

5. The working of the courts during this period shall be restricted only to the cases of utmost urgency.

6. The filing of fresh cases in which limitation period is going to expire during this period, shall be allowed to be filed.

7. The orders passed by the Ld.Additional District & Sessions Judges, Moga and Ld.Judicial Magistrates, during this period shall be given by Stenographer of the Court under his own signatures, as per rules.

Sd/-
(Munish Singal),
District & Sessions Judge,
Moga

OFFICE OF CHIEF JUDICIAL MAGISTRATE MOGA

Duty Roster for the Month of April, 2020.

In continuation to the letter No.354 dated 23.03.2020, the following modification to the Duty Roaster has been made.

Sr.No.	Name of Officer	Designation	Duty Period
<u>MOGA</u>			
1	Ms.Amandeep Kaur Chahal	CJM	01.04.2020 and 08.04.2020
2	Sh.Bikramjit Singh	ACJM	02.04.2020 and 09.04.2020
3	Ms.Tushar Kaur Thind	JMIC	03.04.2020 and 10.04.2020
4	Sh.Ajay	JMIC	04.04.2020 and 11.04.2020
5	Sh.Arun Shori	JMIC	05.04.2020 and 12.04.2020
6	Ms.Daljit Kaur	JMIC	06.04.2020 and 13.04.2020
7	Sh.Supinder Singh	JMIC	07.04.2020, 14.04.2020 and 15.04.2020
<u>NIHALSINGH WALA</u>			
8	Ms.Amandeep Kaur	SDJM	01.04.2020 to 15.04.2020
<u>BAGHAPURANA</u>			
9	Sh.Pushpinder Singh	SDJM	01.04.2020 to 15.04.2020

Note:-

1. If any Duty Magistrate proceeds on leave, he/she has to make mutual adjustment with the Colleague and to get no objection from other/colleagues before proceeding on leave.
2. If any Duty Magistrate is to proceed on leave/station, he/she has to seek prior permission from Ld.District & Sessions Judge, Moga before proceeding on leave under intimation to this office and the Magistrate who has given consent to perform his/her duty or in his absence the next duty Magistrate will perform his duty.
3. If the Duty Magistrate at Sub Division Baghapurana happens to be leave/station leave, the Duty work of Sub Division Baghapurana will be performed by Duty Magistrate at Sub Division Nihal Singh Wala. If the Duty Magistrate at Sub Division Nihal Singh Wala happens to be leave/station leave, the Duty work of Sub Division Nihal Singh Wala will be performed by Duty Magistrate at Sub Division Baghapurana. They have to make mutual adjustment with each other before proceeding on leave. In unavoidable circumstances, they have to seek prior permission from Ld.District & Sessions Judge, Moga before proceeding on leave under intimation to this office and the duty work of both Sub Divisions will be performed by Duty Magistrate at Moga Headquarters, with consent from Duty Magistrate.
4. All the Illaqa Magistrates will look after their remand work except they have applied for station leave.